
(2025) 05 OHC CK 1206
In the Orissa High Court
Case No : Writ Petition (C) No. 13449 Of 2025

Suchismita Maharana

APPELLANT

Vs

State Of Odisha Vs

RESPONDENT

Date of Decision : 14-05-2025

Acts Referred:

Citation : (2025) 05 OHC CK 1206

Hon'ble Judges : A.K. Mohapatra, J

Bench : Single Bench

Advocate : Laxmi Prasad Dwivedy, Babita Kumari Sahu

Final Decision : Disposed Of

Judgement

A.K. Mohapatra, J

1. This matter is taken up through Hybrid Arrangement (Virtual /Physical Mode).
2. Heard learned counsel for the Petitioner as well as the learned Additional Government Advocate.
3. On the prayer of the learned Additional Government Advocate, she is granted four weeks' time to obtain instruction in the matter.
4. Two extra copies of the Writ Petition be also served on the learned Standing Counsel for CT & GST within three working days. Learned Standing Counsel is also directed to obtain instruction in the matter by the next date.
3. List this matter in the week commencing from 30th June, 2025.